

Import of capital goods

4209. SHRI A. G. SUBBURAMAN: Will the Minister of COMMERCE be pleased to state:

(a) the facilities in addition to OGL/TDF/AU/REP schemes which are available for import of capital goods by an industrial actual user for production purposes;

(b) whether capital goods could be imported under any one of the categories except OGL, without the knowledge, concurrence and recommendation of the DGTD or the respective sponsoring authority; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Apart from the schemes indicated, Industrial Actual Users can also import Capital Goods under the facilities available to non-resident Indians for investment in an industrial enterprise in India Industrial Actual Users can also obtain Capital Goods through imports by Projects And Equipments Corporation from Rupee Payment Area and through contracts awarded to the consultancy, design and engineering firms under para 103 of import policy, 1981-82.

(b) and (c) Imports under the facilities available to non-resident Indians do not require the recommendation of sponsoring authority. Manufacturer-exporters requiring tools, jigs, instruments and equipments for use in their factories, against REP licences, upto Rs. 50,000/- in a year, other than banned items, also do not require recommendation of the sponsoring authority.

Manufacture of weapon grade atomic material by Pakistan

4209. SHRI G. NARSIMHA REDDY: Will the Minister of DEFENCE be pleased to state:

(a) whether Government's attention has been drawn to the news-item in the 'Hindustan Times' dated 25th

February, 1982 that Pakistan is well set to manufacture weapon grade atomic material;

(b) whether Government have tried to find out if Pakistan have already manufactured such weapons; and

(c) if so, the reaction of Government to the above?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) Yes, Sir.

(b) and (c) Government have taken up the matter with the Government of Pakistan at the highest level. Government hope that the Government of Pakistan would abide by their assurances that their nuclear programme has no non-peaceful dimension. Government are also keeping all developments impinging on the country's security under constant watch for initiating appropriate measures to maintain full defence preparedness.

Non-payment of interest and principal amount to unsecured creditors by the management of Swadeshi Cotton Mills, Kanpur

4210. SHRI R. L. P. VERMA: Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 1764 on 27th February, 1981 regarding take over the management of Swadeshi Cotton Mills, Kanpur and state:

(a) whether it is a fact that the new management which took over more than three years has not paid any thing, even interest to the unsecured creditors particularly those poor small creditors who invested less than Rs. 3,000; and

(b) if the reply to above be in the affirmative, when these small creditors are likely to be paid by way of interest and return of principal amount?